

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

23. MA 439/2020 MA 553/2020 in C.P. (IB)/562(MB)2018

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 18.06.2024**

NAME OF THE PARTIES:- MA 439/2020 Abhijit Guhathakurta Vs.
Pradeepkumar Nandlal Dhoot & Ors.
MA 553/2020 Abhijit Guhathakurta Vs. Gran
Electronics Private Limited & ORS
IN THE MATTER OF
State bank of India
V/s
Century Appliances Limited

Section: 66(1) Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

MA 439 of 2020:- Counsel, Shantanu Tyagi appeared for the Applicant through VC. Counsel appearing for the Applicant states at bar that the present Application has been filed u/s 66 of the IB Code, 2016 during Covid-19 period, therefore, no notice has been served upon the Respondent/s.

Registry is directed to issue notice to the Respondent/s intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent/s intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. Further, on receipt of notice, Respondents are directed to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **13.08.2024.**

MA 553 of 2020:- Counsel, Shantanu Tyagi appeared for the Applicant through VC. Counsel appearing for the Applicant states at bar that the present Application has been filed u/s 43 and 45 of IB Code, 2016 during Covid-19 period, therefore, no notices till date have been served upon the Respondent/s.

Registry is directed to issue notice to the Respondent/s intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the Applicant is also directed to issue notice to the Respondent/s intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. Further, on receipt of notice, Respondents are directed to file reply, if any, by serving an advance copy on the other side at least two days before the next date of hearing. List this matter on **13.08.2024.**

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)